

**Creation of Law and Justice Department**

\*840. KUMARI KAMLA KUMARI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the main purpose for which the Department of Law and Justice was created and the extent to which the purpose has been achieved ;

(b) the manner in which this work was done prior to the creation of this Department; and

(c) the increase in the annual expenditure caused by the creation of this Department ?

**THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :**

(a) and (b). Previously certain functions in judicial administration were being performed by the Ministry of Home Affairs. For the more convenient transaction of Government's business in such matters, it was considered necessary to have a separate Department of Justice. The Administrative Reforms Commission had also recommended the transfer of the functions from the Ministry of Home Affairs to the Ministry of Law, the latter Ministry being redesignated as Ministry of Law and Justice.

(c) So for the additional expenditure necessitated by the creation of the new Department is only about Rs. 15,000/- per annum.

**Double Railway Line from Panipat/  
Sonepat to Delhi**

841. KUMARI KAMLA KUMARI: Will the Minister of RAILWAYS be pleased to refer to the replies given to Unstarred Question No. 7390 on the 10th August, 71 and Unstarred Question No. 204 on the 16th November, 71 regarding double Railway line from Panipat/Sonepat to Delhi and state :

(a) whether the Traffic Survey report has since been submitted to Government; and

(b) if so, the broad outlines thereof and reaction of Government thereto ?

**THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) :** (a) Not yet.

(b) Does not arise.

**Agreement for Goods and Parcel  
handling contract at Shalimar**

842. SHRI ISHWAR CHAUDHRY : Will the Minister of RAILWAYS be pleased to state :

(a) whether it was stipulated in Tender Notice for Goods and Parcels Handling Contract at Shalimar vide Para 7 that the terms of Contract were subject to modifications as per provisions of Contract Labour (Regulation and Abolition) Act, 1970 in the event of acceptance of tender; and

(b) whether any modifications were actually carried out before execution of the Agreement with the successful tenderer and if so, the gist thereof ?

**THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) :** (a) Yes.

(b) The following stipulations have been provided in the agreement :—

“The contractor shall comply with all the laws, regulations and rules for the benefit of labour that are in force or may come into force and the contractor shall indemnify and keep the Railway Administration indemnified against all loss, damage, claims and costs arising in any manner whatsoever out of or through or as a result of any failure or omission on the part of the contractor to comply with any such laws, regulations and/or rules.”

**Payment of Wages to Individual  
Labourers at Shalimar**

843. SHRI ISHWAR CHAUDHRY : Will the Minister of RAILWAYS be pleased to state whether wages to individual labourers at Shalimar are paid each month in the presence of a duly authorised representative of the Principal Employer by Maigudam Co-operative Labour Contract Society Limited and the same are duly certified each month ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : The Malgudam Co-operative Labour Contract Society at Shalimar has been paying wages to its labourers in the absence of any representative of the South Eastern Railway Administration, but the payment vouchers for each month were scrutinised by a representative of the Railway. Arrangement is being made by the Railway Administration to depute its representative to be present at the time of payment by the above Society and issue certificate as required under the Contract Labour (Regulation and Abolition) Act, 1970.

#### Development of Irrigation and Power Facilities in Kerala

844. SHRI VAYALAR RAVI : Will the Minister of IRRIGATION AND POWER be pleased to state;

(a) the total amount spent for the development of irrigation and power facilities in Kerala during 1971-72;

(b) whether the whole amount allotted has been spent by the Kerala Government; and

(c) whether the Kerala Government have requested for any additional assistance ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KURFEL) : (a) and (b). The outlay approved by the Planning Commission for Irrigation and Power Sectors of Kerala for 1971-72 and the anticipated expenditure is as under :—

	1971-72	
	Plan outlay approved. Rs. lakhs.	Anticipated expenditure
1. Irrigation (Major & Medium)	525	486.72
2. Power	1724	2000.00
Total :	2250	2486.72

(c) Irrigation is a State subject and irrigation projects have to be financed from within the State Plans. Central assistance given to the State Plans as a whole and not to individual sectors or projects. The Annual Plan of Kerala for 1971-72 is Rs. 60 crores, out of which Rs. 35 crores is central assistance.

The Government of Kerala made a request for special center assistance, outside the Plan framework, for irrigation projects and for the Iddikki power project. Owing to the difficult financial position, it was not possible to consider any such special assistance.

#### Opening of a Divisional Office at Quilon

845. SHRI VAYALAR RAVI : Will the Minister of RAILWAYS be pleased to states :

(a) whether Government propose to set up a Divisional Office at Quilon; and

(b) if so, an outline of the proposal and when it is to be implemented ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) No.

(b) Doet not arise.

#### Conversion of Metre Gauge Lines into Broad Gauge in Rajasthan

847. SHRI BISHWANATH JHUNJHUNWALA : Will the Minister of RAILWAYS be pleased to state :

(a) how much of the total area in Rajasthan is being served by metre gauge and broad gauge railways;

(b) how this coverage compares with other States in India by both the systems; and

(c) Whether Government have taken a decision to convert metre gauge lines into broad gauge lines as a long term measure and if so, how much of the existing metre gauge mileage in Rajasthan will be converted into broad gauge ?